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(i) REPORTED LOSS OF FILE CONTAINING DOCUMENTS RELATING TO THE TIME-CAPSULE

की केशब राव बॉडगे (नालन्दा) : सदर साहब. मैं नियम 377 के द्वारा एक महिमयत का सबाल उठाना चाहता हूं।

कालपाल के बारे में महत्वपूर्ण कागजात भीर फाइलें भारतीय इतिहास अनुसन्धान परिषद के मख्यालय से गायब हो चुके हैं। यह बड़ा गम्भीर मसला है । ये कागजात जिस दिन यह मसला लोक सभा में चर्चा के लिए घाया उसी दिन गुम हो गए हैं। मैं शिक्षा मंत्री जी से गुजारिश करूंगा कि वह इस पर स्टेटमेंट करने का साहस करें। जय कान्ति।

(ii) REPORTED MOVE TO WIND UP THE JUTE CORPORATION OF INDIA AT CALCUTTA

SHRI SAUGATA ROY (Barrack-Mr. Deputy-Speaker, under Rule 377, I rise to draw attention of the House to the reported move to wind up the Jute Corporation of India at Calcutta.

In the Economic Times of April 11, it was reported that the Government is contemplating to wind up the Jute Corporation of India with its headquarters at Calcutta and assign function of price support operations to the Food Corporation of which is supposed to have experience in similar operations. This will be a dissistrous step not only for 1000 employees of the Jute Corporation of India but also for the jute growers in the jute growing States of West Bengal, Bihar, Assam, Arissa and Tripura for whose benefit the Jute Corporation of India was set up.

The Jute Corporation of India has already established about a hundred direct purchase centres to purchase jute from the growers. If the Corporation has not been able to give adequate relief to jute growers, if it has not been able to save them from exploitation, it is not because of some inherent fault in the Corporation but it is because of the incapacity of the present management and the wrong pricing policies taken up by successive Governments. The successive governments have always not paid the jute growevrs adequate price and the Agricultural Prices Commission has never been favourable to the jute growers. So, this extreme step to wind up the Jute Corporation is not called for and I want to request the Government not to consider this step at all.

(iii) Adverse effect of power short-AGE ON AGRICULTURE AND INDUSTRIAL PRODUCTION

भी बीरेन्द्र प्रसाद (बालम्बा) : उपाध्यक महोदय, में नियम 377 के प्रधीन सदन और सरकार का ध्यान घाकवित करना चाहताः इंकि:

"समस्त भारत में विजली के सभाव में बेती एवं उद्योग पर प्रतिकृत प्रभाव पढ़ा रहा है । उत्पादन को जबरदस्त धक्का बन रहा है । उत्पादन के बनाव में वस्तुओं के मुस्य में बृद्धि होती है, साथ साथ मजदूरों के सामने भी समस्या साबी होती है। विवेच कर विहार राज्य में विजली के प्रजाब में बेती एवं उद्योग बुरी तरह प्रभावित हो रहा है। किसानों मैं हाहाकार मचा है। जितने मेगाबाट बिजली का उत्पादन है उससे ज्यादा विजली विभाग ने विजली देने का रेप्टीमेंट करा रखा है । यथिए विजली की बापूर्वि नहीं होती फिर भी उपधोक्ताओं से मिनिमम बारम्टी ली बाती है जिससे छप-भोक्ताओं में काफी सोभ है । सरकार को इस सम्बन्ध में राजीय नीति तय करनी चाहिये कि उपमोक्ताओं को विजली सापूर्ति की गारन्टी मिले । यदि विजली धापुति की वारन्टी नहीं है को मिनियम बारन्टी